

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.91/MP/2026

Subject : Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 9(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 seeking extension of infirm power injection and Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations.

Petitioner : Ayana Renewable Power Four Private Limited (ARPFPL)

Respondent : Western Regional Load Despatch Centre (WRLDC)

Date of Hearing : **24.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, ARPFPL
Shri Samarth Kashyap, Advocate, ARPFPL
Shri Anubhav Mishra, Advocate, ARPFPL
Shri Rahul Shaji, Advocate, ARPFPL
Shri Atulya Singh, Advocate, ARPFPL
Shri Tushar Ranjan Mohapatra, WRLDC

Record of Proceedings

Learned senior counsel for the Petitioners submitted that the present Petition has been filed *inter alia* seeking an extension for injection of infirm power for the purposes of charging and completion of the trial run of the 13.2 MW (4 Nos. WTGs) wind capacity. The learned senior counsel submitted that the Petitioner is developing a 100 MW Hybrid Project (comprising 92.4 MW wind and 37.5 MW solar capacities) for Round-the-Clock supply and has already commissioned entire 37.5 MW solar capacity and 79.2 MW wind capacity. However, due to reasons beyond the Petitioner's control, the remaining 13.2 MW wind capacity, comprising 4 Nos. WTGs, could not be commissioned. The extension of 90 days granted by WRLDC as per the proviso to Regulation 19(3) of the IEGC for the said 4 WTGs expired on 15.10.2025, and accordingly, further the extension for injection of infirm power is being sought to complete the trial run of this 13.2 MW wind capacity. The learned senior counsel submitted that the Petitioner is also pressing for an interim direction to WRLDC to allow injection of infirm power for testing & charging of this 13.2 MW capacity during the pendency of the present Petition.

2. After hearing the learned senior counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

(c) The Petitioner to file the following information, on an affidavit, within a week:

(i) Copy of the energization certificate and period of its validity for Wind Turbines.

(ii) Detailed reasons for non-completion of the trial run and commissioning of the part capacity after obtaining FTC approval for the same.

(iii) Condonation of delay in filing of the Petition has been prayed without mentioning any period. Submit Period of delay along with the reasons.

(iv) The following information with regard to the connectivity of the Petitioner:

Capacity (in MW)			FTC		Charging/ trial run status		
			Approval date	Date unto valid	Capacity successfully charged	Capacity for which extension for infirm power injection required for commissioning and trial run	Date up to infirm injection permission required

(v) Date of 1st FTC approval and the date up to which infirm power injection was allowed. The details of extension(s) of infirm injection by WRLDC along with relevant documents vide which infirm power injection was allowed/ extended by the WRLDC.

3. The Petition will be listed for hearing on **11.3.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)